

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI
EXECUTION APPLICATION NO. 29 OF 2025**

IN
O.A NO. 668 OF 2023

IN THE MATTER OF:

PRASHER DEV SHARMA

...APPLICANT

VERSUS

STATE OF PUNJAB & ORS

...RESPONDENTS

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Through

Date: 16.07.2025


PRASHANT MANCHANDA

COUNSEL FOR RESPONDENT NO.2
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Delhi – 110085
Prashantmanchanda.05@gmail.com
9971879203

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
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O.A NO. 668 OF 2023

IN THE MATTER OF:

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**REPLY TO SHOW CAUSE NOTICE ISSUED BY THIS HON'BLE
TRIBUNAL VIDE ORDER DATED 02.05.2025**

I, Sukhdev Singh Randhawa, Executive Officer, on Behalf of Municipal Council (MC), Jagraon, District-Ludhiana, Punjab, do hereby solemnly affirm and state as under:

RESPECTFULLY SHOWETH:

1. That I am swearing this affidavit being the Respondent No. 2 in this case.
2. The Original Application No. 668 of 2023 was initiated by the National Green Tribunal in exercise of suo moto powers, based on a letter petition filed by the applicant. The petition highlighted concerns regarding the Municipal Council, Jagraon's practice of dumping solid waste in a pond and littering garbage near the Maa Bhadar Kali Temple. The Tribunal disposed of the application through an order dated 19.09.2024, and the relevant portion of which is quoted below:

25. *"In the circumstances, we direct respondent 2 to take all steps for compliance of SWM Rules, 2016 with regard to restoration of pond land including its cleaning, processing and disposal of legacy*



waste and dumping of fresh solid waste in accordance with SWM Rules, 2016 by 31.12.2024 and submit a compliance report with Registrar General by 15.01.2025.

26. We also direct PSPCB to verify compliance of SWM Rules, 2016 on the part of respondent 2, in the light of directions given herein above and submit its report by 30.01.2025.

27. If any further order is required, Registrar General may place the matter before Bench concerned.

3. That the applicant has filed an Execution Application No. 29 of 2025 in OA No. 668 of 2023 before this Hon'ble Tribunal stating that the Respondent No. 2 (Municipal Council, Jagraon) and Respondent No. 3 (Member Secretary, Punjab Pollution Control Board) failed to submit compliance reports. Thereafter, this Hon'ble Tribunal issued a show cause notice to the respondent no. 2 and 3 and to file compliances report regarding the action taken in pursuance to an order dated 19.09.2024.
4. That this reply to the show cause notice is filed by the Respondent No. 2 i.e. Executive Officer, Sukhdev Singh Randhawa on Behalf of Municipal Council (Mc), Jagraon, District-Ludhiana, Punjab. The Respondent No. 2 are submitting this response to inform the Hon'ble Tribunal about the steps taken to comply with the order dated 19.09.2024 in OA No. 668 of 2023. The details of our compliance are provided in the following paragraphs.

- a. That Respondent No. 2 has been diligently implementing the Hon'ble Tribunal's order since the very first day ensuring that no new waste is dumped at either the old or new site and to enhance monitoring, CCTV cameras have been installed at the site and an iron gate has been installed to prevent unauthorized dumping, thereby ensuring that no fresh waste is dumped at the site.



23/12/24

The Copy of photographs showing the work executed are Annexed hereby as **Annexure – R2/1**

- b. That the tender and work order worth Rs. 99.32 lac has been allotted for cleaning the Bhadarkali Mandir pond site. The remediation work is largely complete, while most of the executable tasks successfully finished.

Copy of Tender and work order worth Rs. 99.32 lac has been allotted for cleaning the Bhadarkali Mandir pond site annexed herewith as **Annexure R-2/2**

- c. That only the waste/garbage excavated from the pond is being collected and managed at the site, solely for remediation purposes, no other waste is being brought to or deposited at the site. Remediation machinery has already been deployed at the site, and a work order has been issued for this purpose. The remediation of the excavated waste is presently underway. The excavated waste from the pond shall be remediated at the earliest possible opportunity.
- d. That the timeline for completing the work had to be extended due to heavy rainfall during the monsoon season. That respondent no. 2 faced unexpected pre-monsoon rains that increases complexity to the work as we had to repeatedly drain the water from the pond and dry the excavated waste, which took extra time. The delay in complying with the directions of the Hon'ble National Green Tribunal is unintentional and has occurred due to circumstances beyond our control.
- e. As the waste is currently wet and unsuitable for immediate remediation, it is being allowed to dry so that it attains a remediable state. It is submitted that a separate tender process has already been completed for carrying out the remediation of the said excavated waste. The actual remediation work shall commence as soon as the

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waste dries to the required extent to enable effective processing. A work order worth Rs. 29.80 lac has been allotted for the remediation of approximately 7500 MT of the said waste, which shall commence once the waste is sufficiently dried.

A copy of work order dated 14/02/2025 is annexed hereby as **Annexure – R2/3**

- f. The Municipal Council, Jagraon is currently managing daily waste generation in accordance with government guidelines. To further improve waste management, the Council has invited tenders worth Rs. 370.21 lacs for a private company/contractor to handle door-to-door collection, segregation, processing, and disposal of daily waste, in accordance with the Municipal Solid Waste Management Rules 2016.

A Copy of Work Tender is annexed hereby as **Annexure – R2/4**

- g. The Municipal Council, Jagraon entrusted the legacy waste remediation work to M/s Spreco Waste Management Solutions, a certified agency with specialized expertise in handling such waste. The agency was tasked with remediating approximately 20,000 metric tonnes of legacy waste and has successfully completed the project.

- h. That the Municipal Council, Jagraon has initiated proceedings under the Punjab Public Premises and Land (Eviction and Rent Recovery) Act, 1973, by filing cases against 43 encroachers, seeking possession warrant orders. The said cases are presently pending and listed for hearing on 29th July 2025, awaiting a decision. Upon obtaining the possession warrants, the Municipal Council shall seek police assistance to facilitate the eviction process. Meanwhile,



efforts are being made to resolve the matter amicably and remove the encroachments.

- i. That the Municipal Council, Jagraon is currently facing a significant operational constraint due to the persistent vacancy of key technical and sanitation positions, including Municipal Engineer (ME), Assistant Municipal Engineer (AME), Junior Engineer (JE), Superintendent (Sanitation), and Sanitary Inspector, which have remained unfilled for an extended period. This shortage of essential personnel has contributed to the delays in the effective management and implementation of sanitation and waste management initiatives.
- j. That in view of the above, it is most respectfully submitted that the Municipal Council, Jagraon, has taken substantial steps toward compliance with the directions issued by this Hon'ble Tribunal and the applicable provisions of the Solid Waste Management Rules, 2016. The work pertaining to the cleaning of the pond, remediation of legacy waste, and management of daily generated waste is actively underway. All remaining activities shall be completed at the earliest and strictly in accordance with the timelines, guidelines, and directions issued by this Hon'ble Tribunal. The Respondent remains fully committed to fulfilling its statutory duties and ensuring environmental compliance in a time-bound and effective manner.

Identified by

stated that the affidavit was sworn voluntarily, explained to the deponent, and he seemed directly to understand the nature and contents thereof.

Date: 15 JUL 2025

Place: Jagraon

Executive Officer
Municipal Council, Jagraon
(Sukhdev Singh Randhawa)

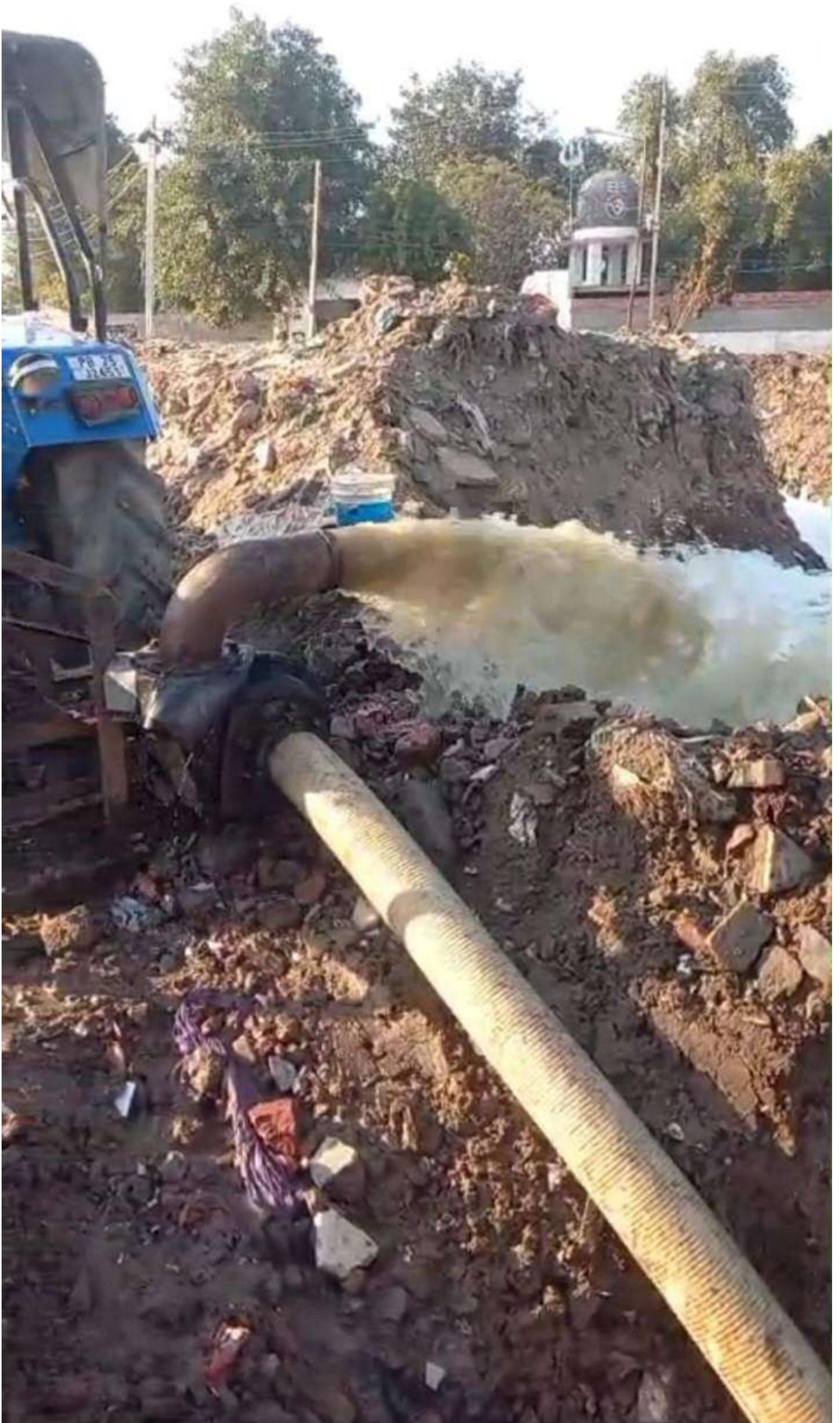


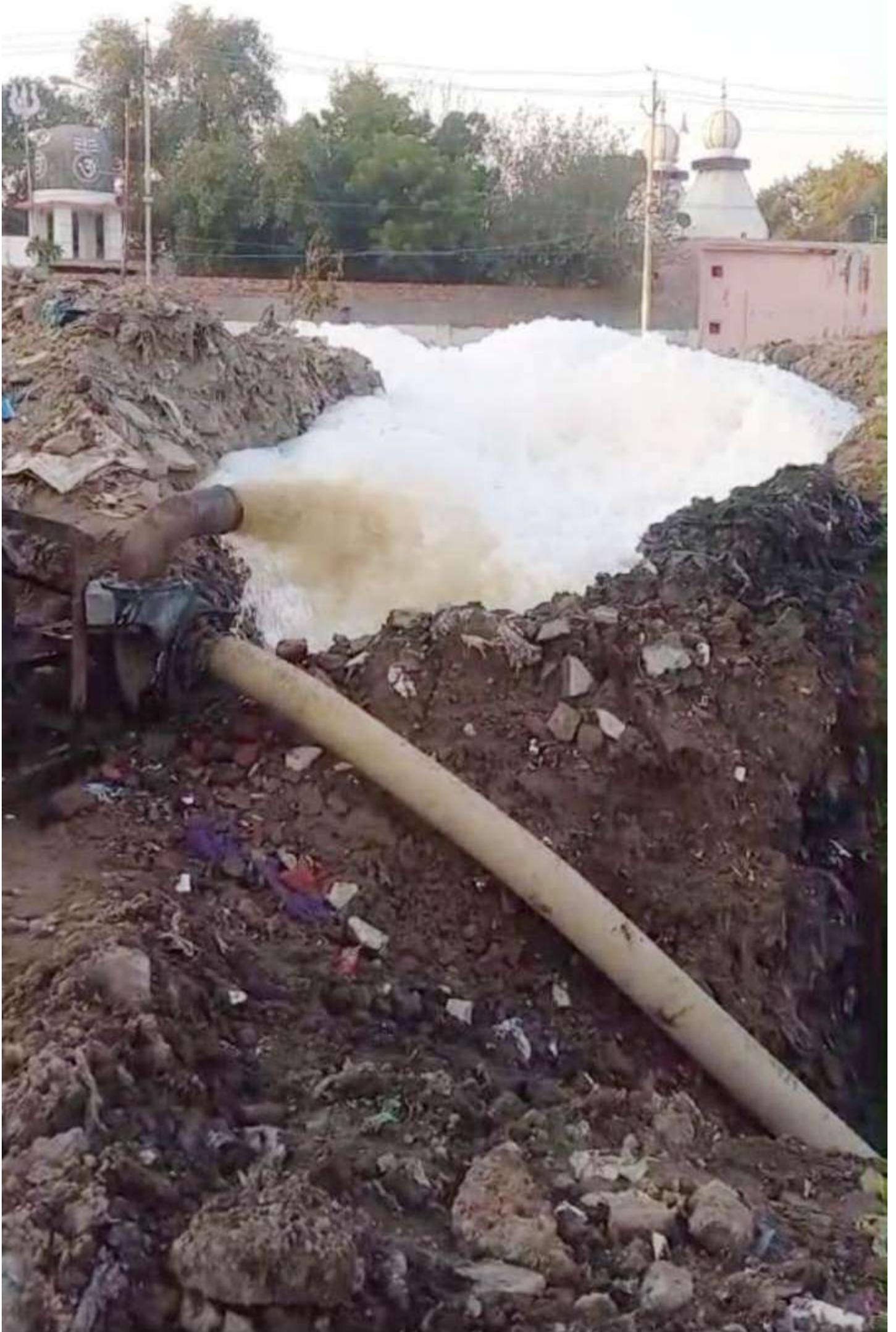
Attested As Identified
BIKRAM SHARMA
NOTARY PUBLIC
JAGRAON (PUNJAB)

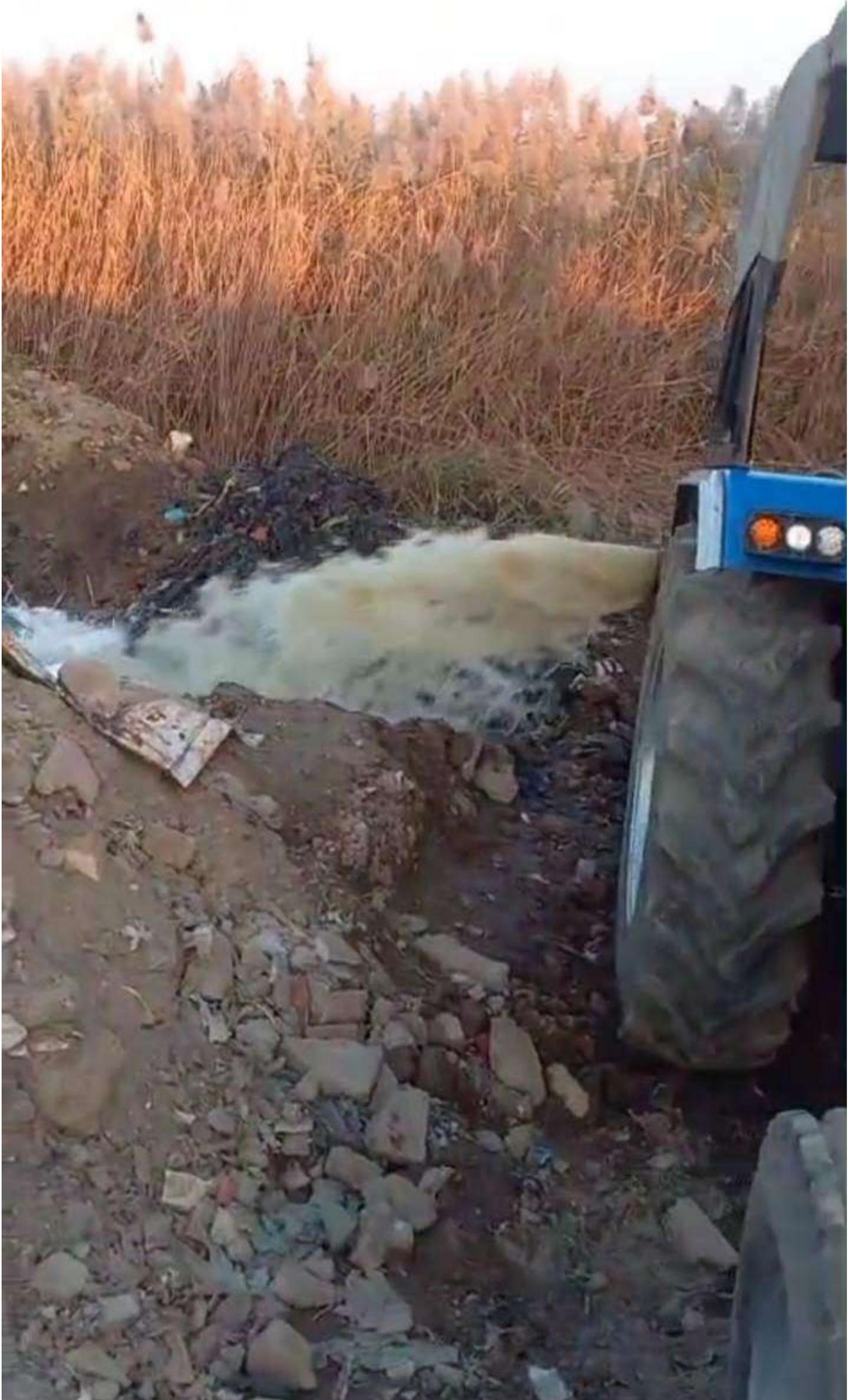
Certified that the deponent was administered oath/affirmation before me on 15th July 2025 at Jagraon who is personally known to me and identified as Jagraon by [Signature] who is personally known to me.

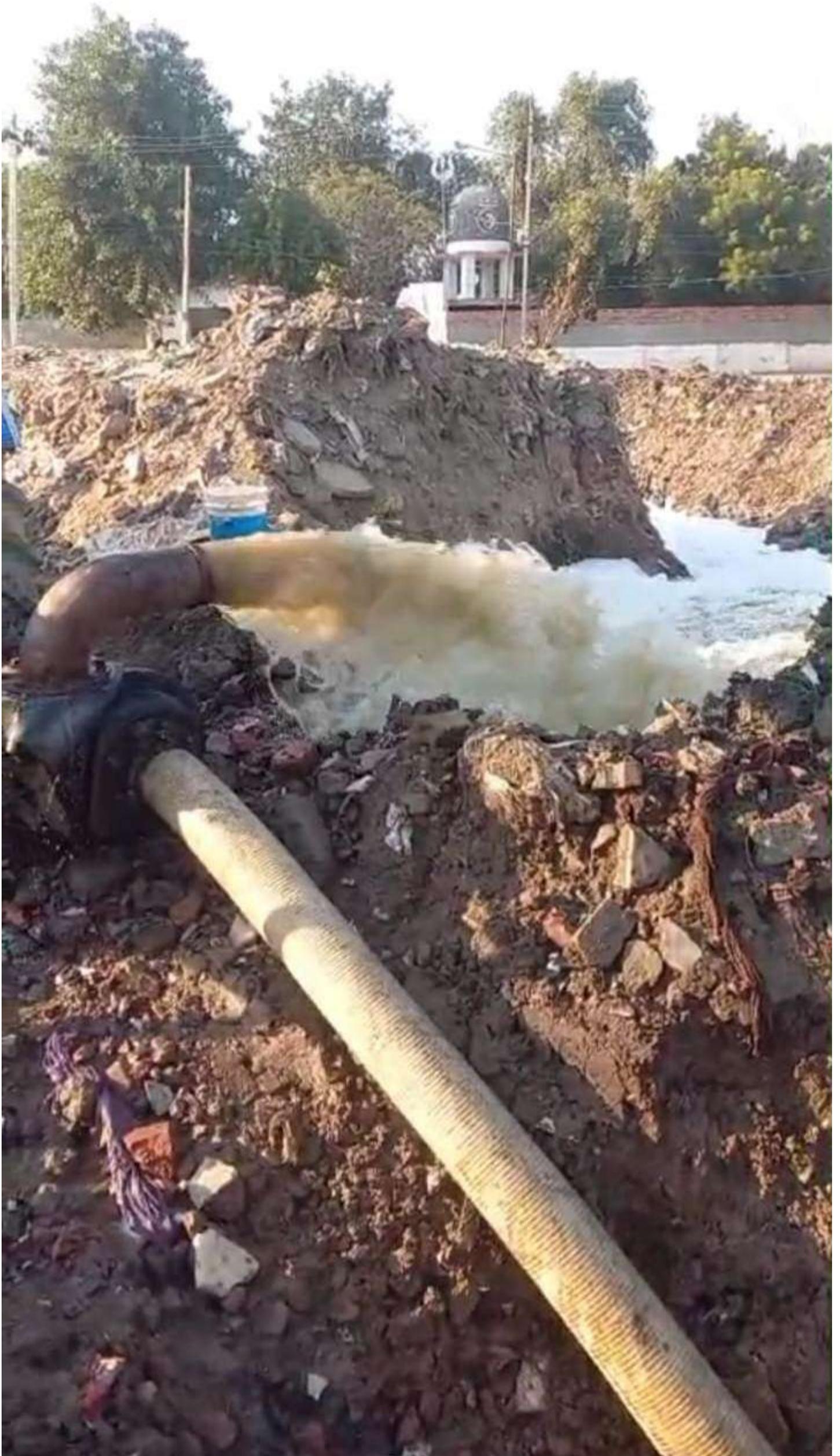
15 JUL 2025



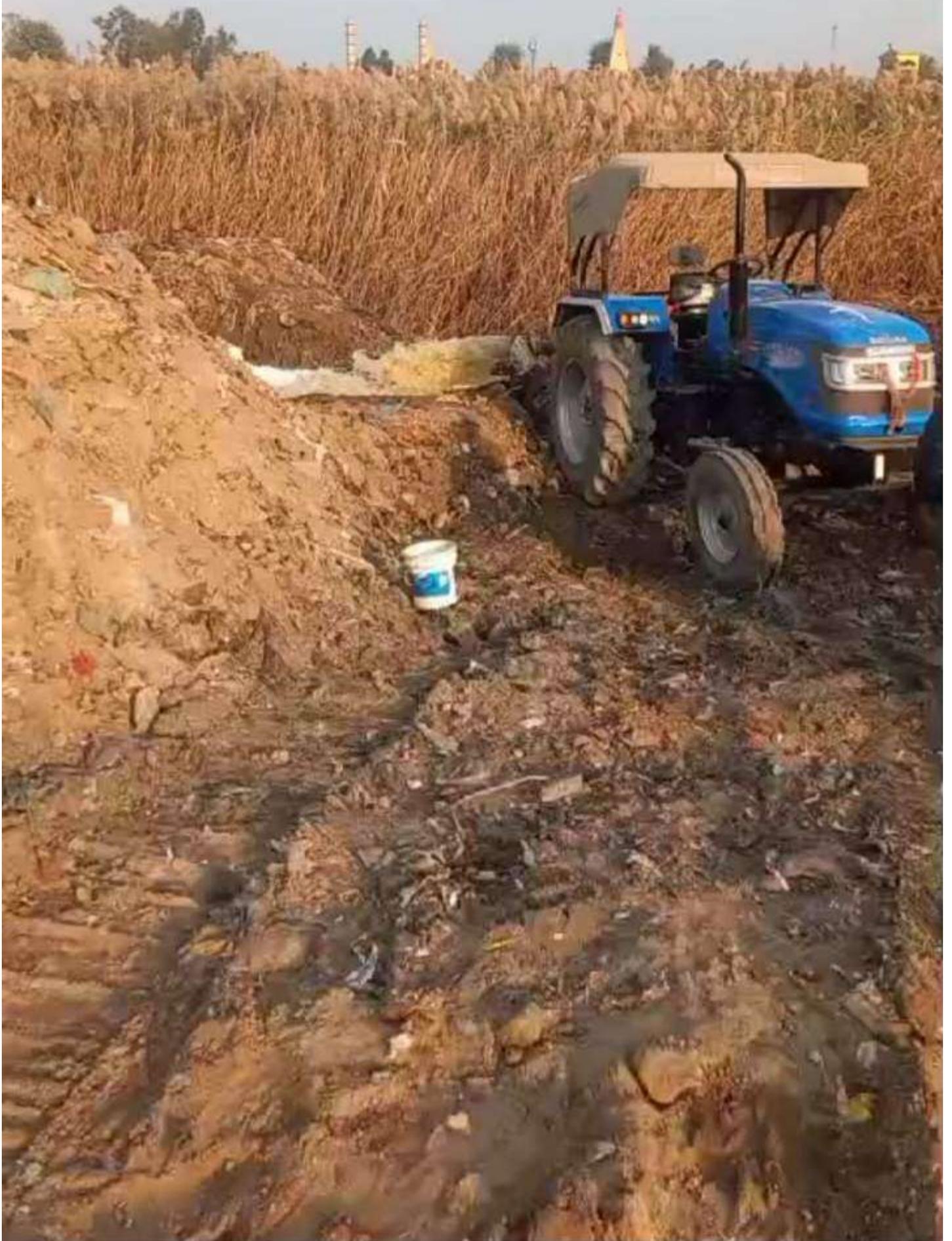












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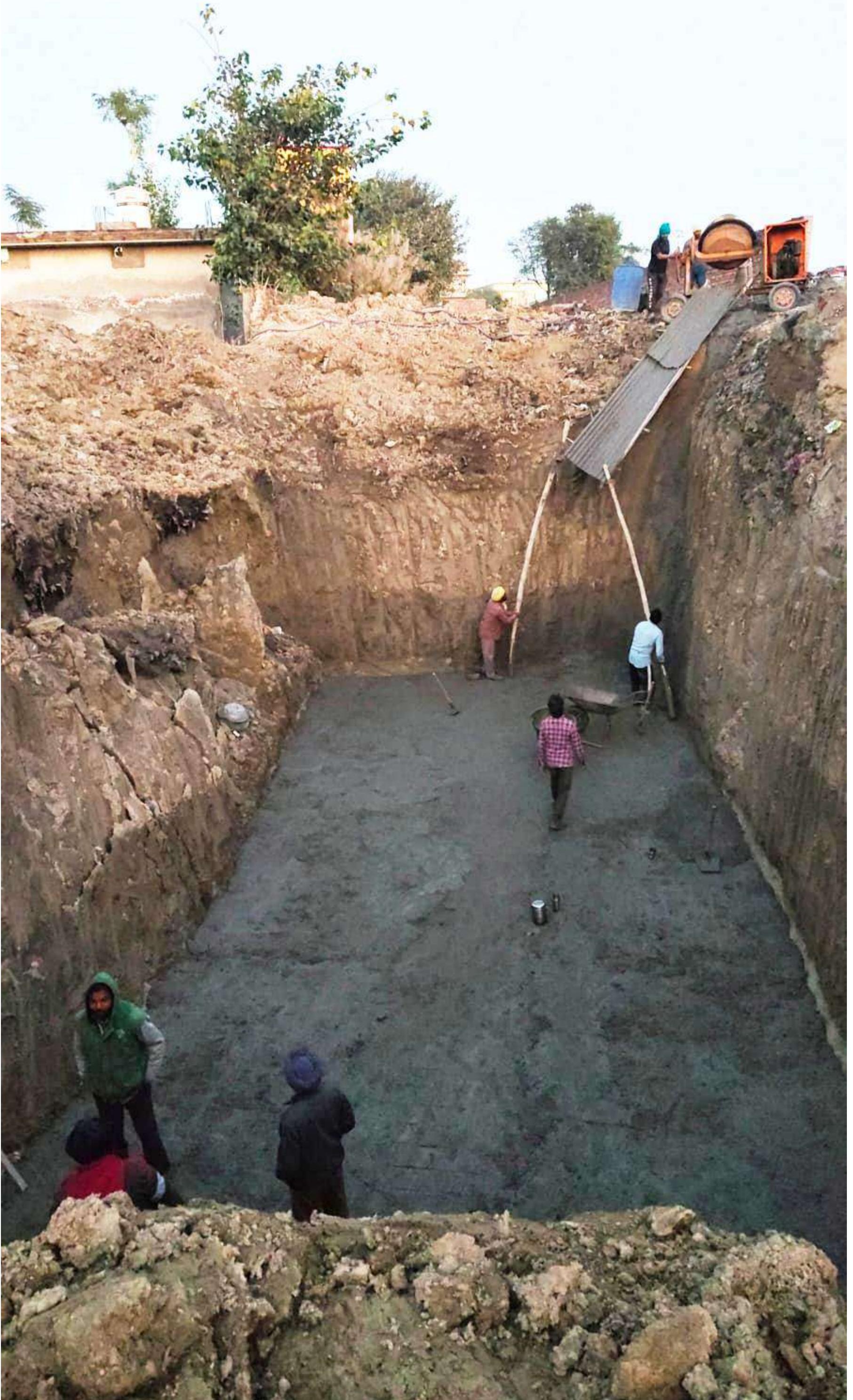




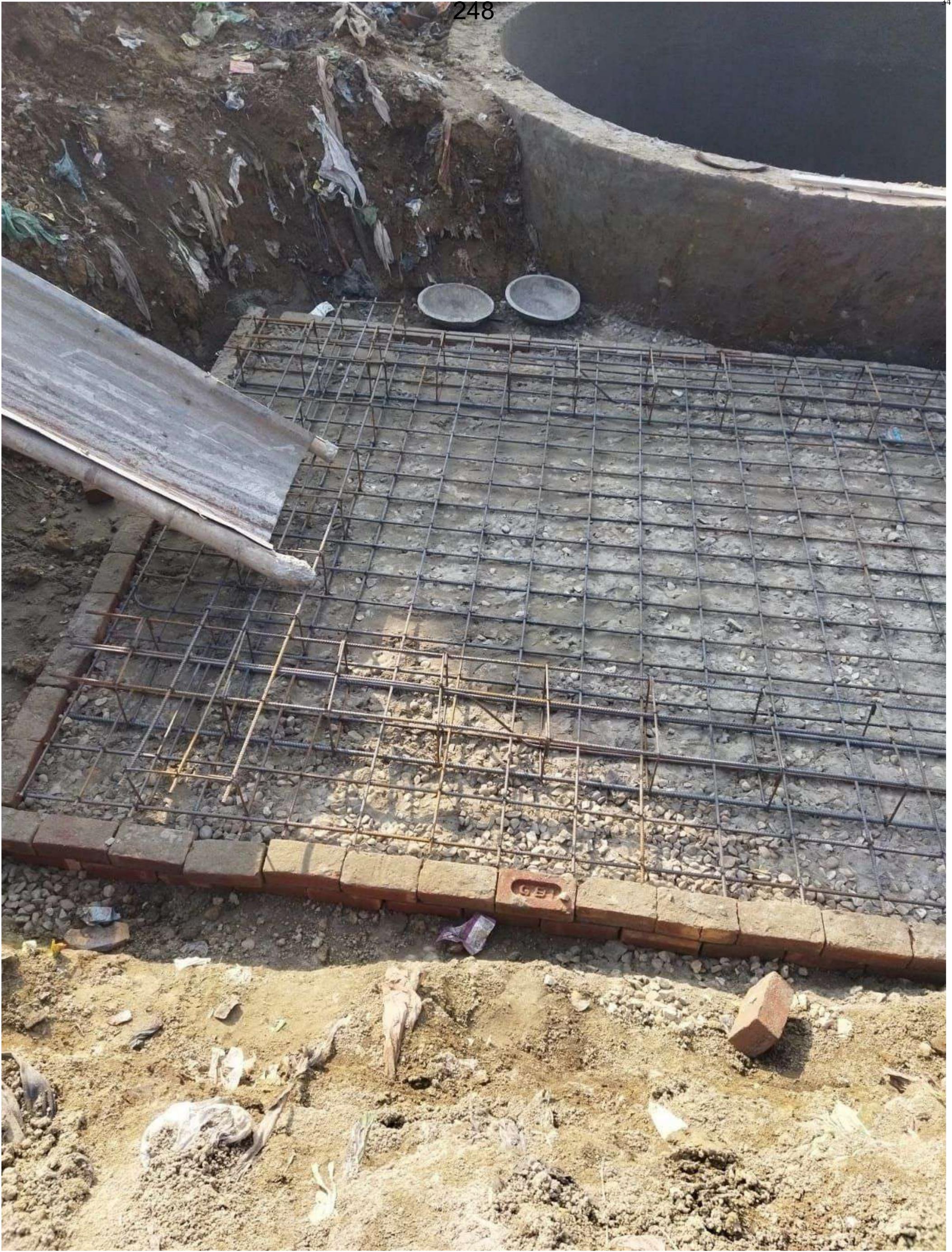


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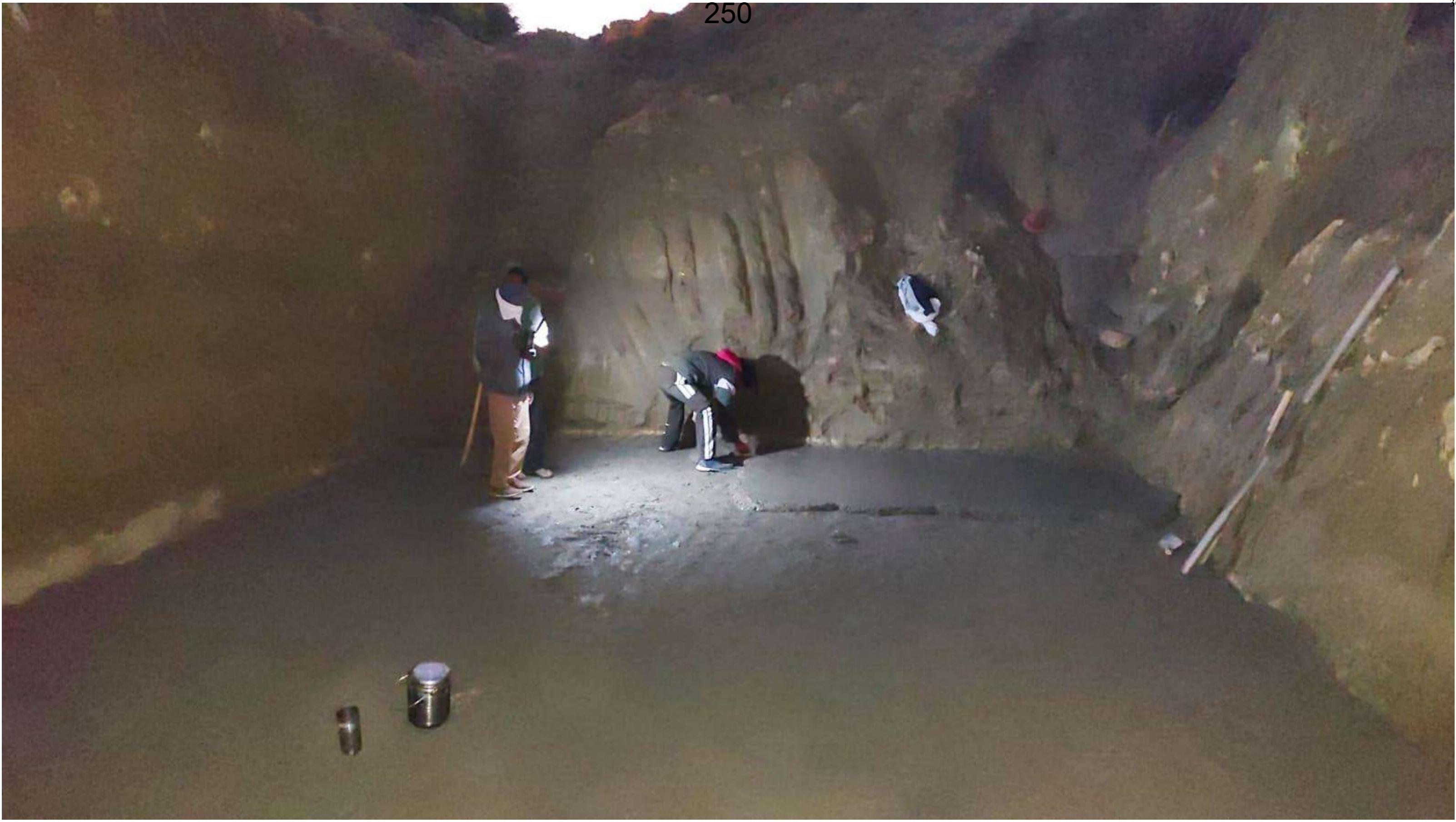
































































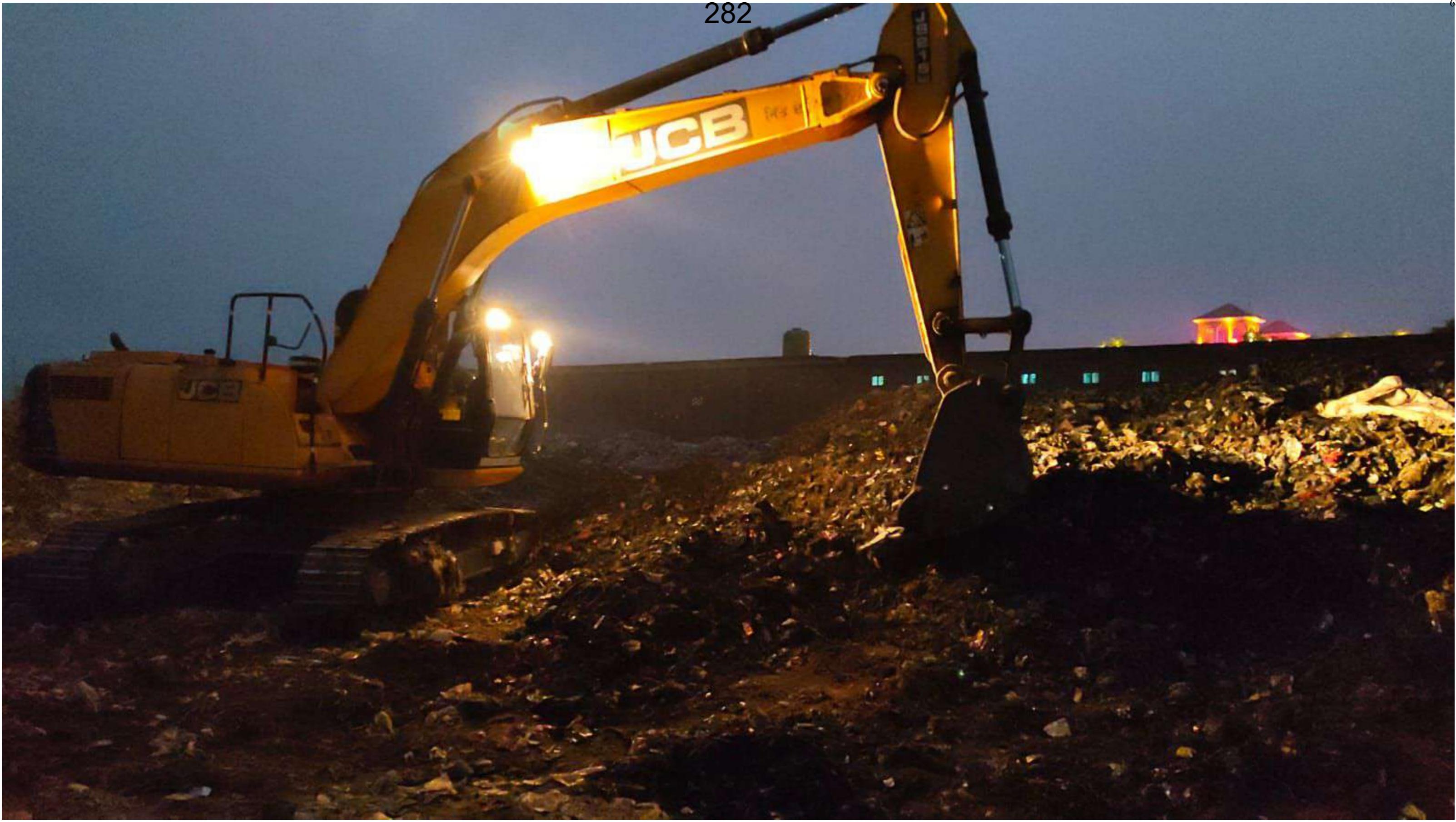




























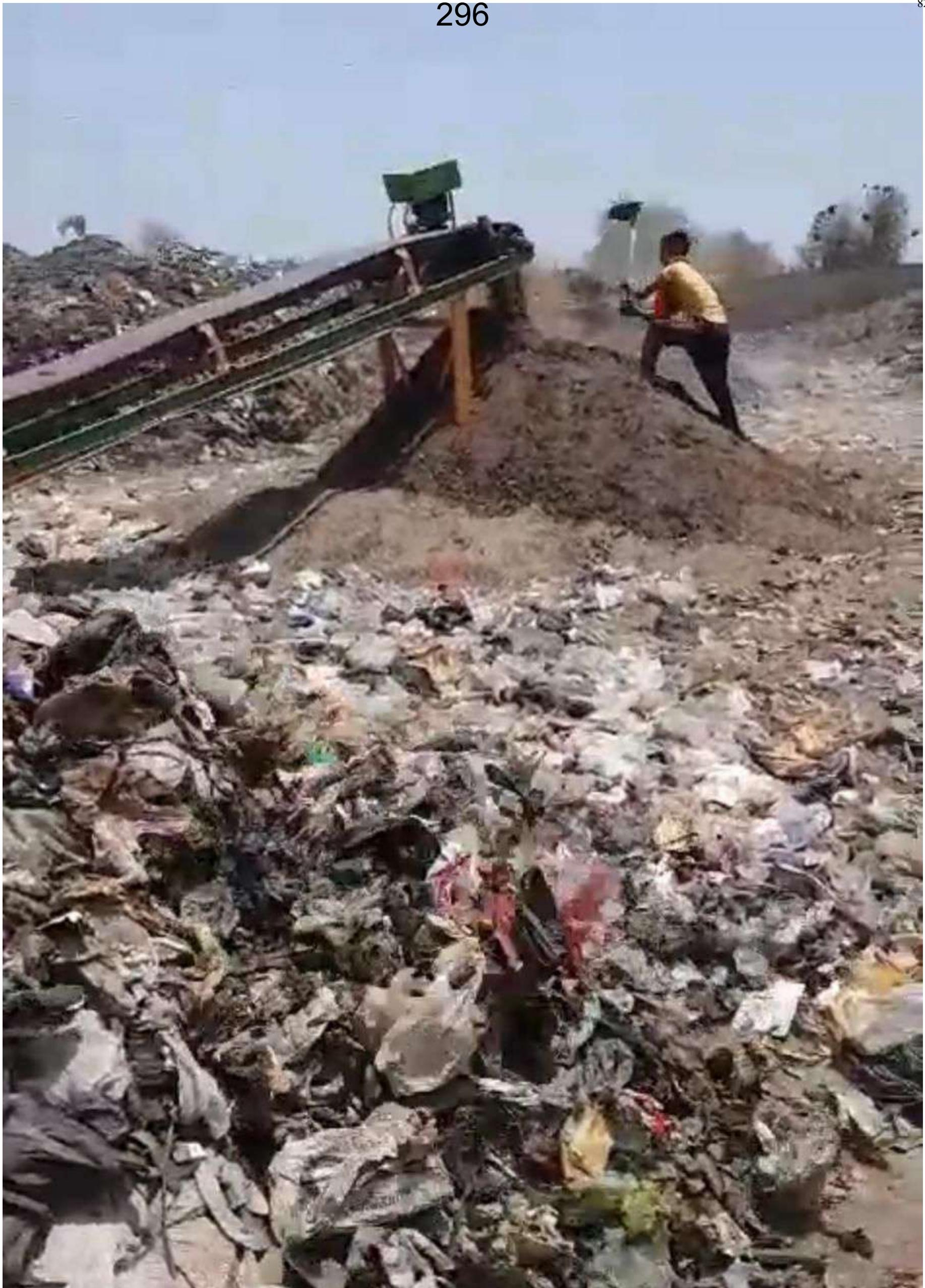


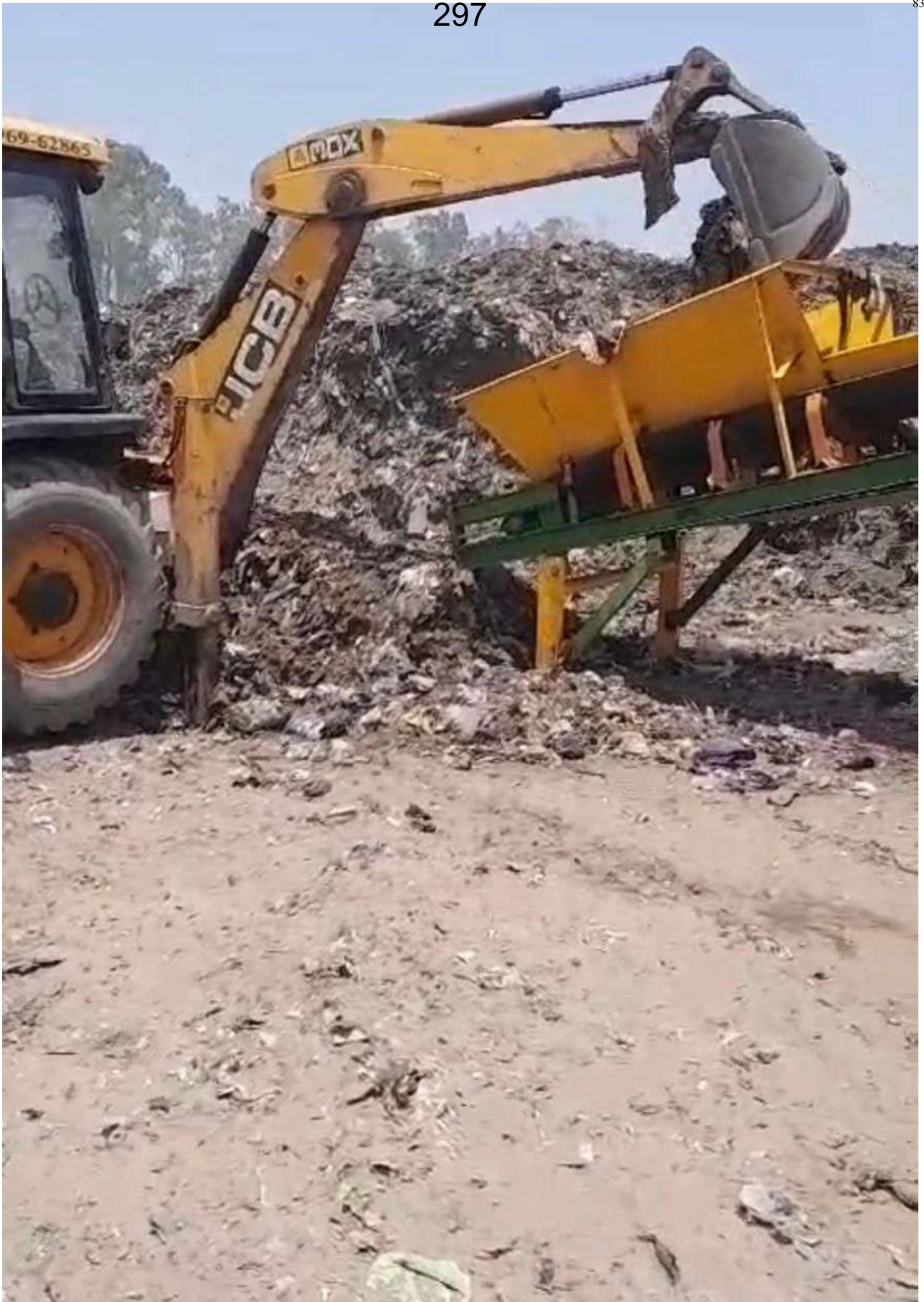
















Municipal Council Jagraon, ³⁰⁰ Govt. Deptt. Punjab

NOTICE INVITING E-TENDERS

eproc.punjab.gov.in

E-tender-MUNICIPAL COUNCIL JAGRAON/2023-24/ 2745

(A) Date and time schedule for e-tenders:-

Sr. No	Item	Date and time period
1	Start of Purchase of Online tender	18.10.2023 at 9:00 AM
4	Closing of Purchase of of Online tender	09.11.2023 AT 5:00 PM
5	Opening of Technical bid	10.11.2023 AT 11:00 AM
6	Opening of Financial bid	10.11.2023 AT 1:00 PM

Sr no.	Name	Amt (Rupees)	EMD CHARGE	TENDER CHARGE	TIME LIMIT (MONTH)
1	Remodelling and Renovation of Pond back side Bhadarkalli Mandir, Jagraon	99.32 Lac	2%	1000/-	4 Month

In case there is Govt. holiday, tenders will be opened the next working day. For participating in the above e-tendering process the contractors/agencies/ firms shall have to get themselves registered with www.eproc.punjab.gov.in and get user ID and password. Class-3 digital signature is mandatory to participate in the e-tendering. For any clarification/difficulty E-tendering process flow, please contact on IT help desk 0172-2970284, 0172-2791226 For terms & conditions please visit website, Corrigendum, Addendum/ Corrections if any will be posted on Website Only.



President,
Municipal Council,
Jagraon.



Executive officer,
Municipal Council,
Jagraon.



ME,
Municipal Council,
Jagraon.



AME,
Municipal Council,
Jagraon.



JE
Municipal Council
Jagraon.

Sera
B



DEPARTMENT OF LOCAL GOVERNMENT (LG)

Government of Punjab

Work Order

From

Executive Engineer
Municipal Council Jagraon

To

Harvinder Singh Chawla
Harvinder Singh Chawla

No : LG/24-25/PercentRate/1222

Dated : 14/02/2025

Sub : Remediation of legacy work at mc jagraon

Amount : ₹29,65,100.00/-

Ref : Your tender dated

Your tender for the above noted work has been accepted with the following terms and conditions as exhibited in the approved D.N.I.T.

Sr.No	Item Description	Quantity	Rate	Unit	Amount And Rate In (₹)
					Amount
1	Remediation of legacy work at mc jagraon	1.00	29,80,000.00	Sqft	29,80,000.00
					Below : 0.5%
Condition :					

The Time limit for the completion of work is 3 Months Including Monsoon , which shall be reckoned from the date of issue of this acceptance letter. You are requested to start the work at once the instructions of Executive Engineer and complete the same within stipulated time limit and also attend this office to sign your contract aggrement along with amounting to failing which no running payment shall be made.

Executive Engineer
Municipal Council Jagraon

Copy of the above is forwarded to the following for information and necessary action :-



**STANDARD BIDDING DOCUMENT
FOR
PROCUREMENT OF WORKS**

**Door to Door Collection, Segregation and
processing of Solid Waste in all city jagraon under
AMRUT 2.0**

**DNIT capital cost: Rs. 3,70,20,987 Lakh
And 02 Years' Operation & Maintenance**

Volume -1

General Requirements

MARCH 2025

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LIST OF IMPORTANT DATES

Website: <http://www.eproc.punjab.gov.in>
E-TENDER/MC JAGRAON/2025-26/1

List of Important Dates of Submission of Online Bids:-

1.	Name of Work: Door to Door Collection, Segregation and processing of Solid Waste in all city jagraon under		DNIT capital cost: Rs. Rs. 370.20 Lakh A n d 05 Years' Operation & Maintenance
2.	Completion Period	:	
3.	Mode of submission of Tender	:	To be submitted on-line at http://www.eproc.punjab.gov.in
4.	Period & Time for download of Bidding Documents from E-procurement portal	From:	Date : 09.07.2025 Time : 9.00 AM
		To:	Date : 02.08.2025 Time : 5.00 PM
5.	Time, Date & Place of Pre-Bid Meeting	:	Date:
		:	Time:
		:	Place:
6.	Time & Date of online submission of Bids	From:	Date: 09.07.2025 Time : 9.00 AM
		To:	Date : 02.08.2025 Time : 5.00 PM
7.	Time & Date of opening of online Technical Bids	:	Date: 04.08.2025 Time: 11:00 AM
8.	Time & Date of opening of online Financial Bids	:	Date: 05.08.2025 Time: 11.00 AM
9.	Place of opening of online Bids	:	Address: Municipal council Jagraon
10.	Last Date of Bid validity	:	Date: 02.08.2025
11.	Officer Inviting Bids	:	Executive Officer, Municipal Council, Jagraon, District Ludhiana

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SECTION 0

**INVITATION FOR BIDS
(IFB)**

Contractor:
Date:

Executive Officer:
Date:

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Contractor:
Date:

Executive Officer:
Date:

**Office of the Executive Officer,
Municipal Council, Jagraon Town
NOTICE INVITING ON-LINE BIDS**

Bid No.:

Date:

1. On behalf of Executive Officer Municipal Council of Jagraon Town, invites bids from eligible bidders for the Project/Work(s) detailed in the following table. The bidders may submit bids for any or all of the following Project/Work(s) :

Sr. No.	Name of Project/Work(s)	Bid Security/ Earnest Money (Rs. In Lakh)	Cost of document/ Tender Fee(Rs.)	Period of completion	Approx. Value of the Project/ Work(Rs. In Lakh)
1	2	3	4	5	6
	Door to Door Collection, Segregation and processing of Solid Waste in all city jagraon	7,42,000	Rs.2000 & Processing Fee 0.10% of DNIT cost + Taxes and max Rs 5000 + Taxes	24 months	Project value: Part A & B Percentage Rate Rs. 3,70,20,987 Lakh Part – C 2 Years' O&M cost – Percentage Rate

- [col. 6 to be deleted for Lump sum Project/Works]

2. Important dates are as under :

(i)	Period of availability of Tender on-line* shall be	From Date 09.07.2025 To Date 02.07.2025 Time 5:00 PM
(ii)	Last date & time for on-line* submission of bids shall be	Date .. 02.08.2025 ... Time 5:00 PM
(iii)	Date & time of opening of Technical Bid	Date ... 04.08.2025 ... Time 11:00..AM
*For detailed terms and conditions, refer to web site http://www.eproc.punjab.gov.in		

SD/-
Signature of Executive Officer

Contractor:
Date:

Executive Officer:
Date:

(Note: - For Publication in Newspapers)

Contractor:
Date:

Executive Officer:
Date:

GOVERNMENT OF PUNJAB
Municipal Council, Jagraon
NOTICE INVITING ON-LINE BID

Bid No.:

Date:

1. On behalf of the : Executive Officer, Municipal Council , Jagraon Town invites bids from eligible bidders for the Project/Work(s) detailed in the following table. The bidders may submit bids for any or all of the following Project/Work(s) :

Sr. No.	Name of Project/Work(s)	Bid Security/ Earnest Money (Rs. In Lakh)	Cost of document/Tender Fee (Rs.)	Period of completion	Approx. Value of the Project/ Work(Rs. In Lakh)
1	2	3	4	5	6
	Door to Door Collection, Segregation and processing of Solid Waste in all city jagraon	7,42,000	Rs.2000 & Processing Fee 0.10% of DNIT cost + Taxes and max. Rs.5000 + Taxes	24 months	Project value: Part A & B Percentage Rate Rs. 3,70,20,987 Lakh Part – C 2 Years' O&M cost – Percentage Rate

[col. 6 to be deleted for Lump sum Project/Works]

2. Important dates are as under :

- (i) Period of availability of Tender on-line* shall be From Date 09.08.2025 To Date 02.08.2025 .Time 5:00 PM
- (ii) Last date & time for on-line* submission of bids shall be Date 02.08.2025 5:00 PM
- (iii) Date & time of opening of Technical Bid Date 04.08.2025.Time 11:00 AM

3. The Bidding Documents can be down loaded from website: <http://www.eproc.punjab.gov.in> The document downloaded from website should not be tempered, and if any such tempering is detected before or after the opening of bids, the bidder shall be debarred for a period of 6 months.
4. The bidders should have the necessary Portal enrolment with his/her own Digital Signature Certificate (DSC).
5. The bidders should keep checking the website for any **addenda/corrigenda** to the notice/bidding documents till the date of on-line submission of bids, and the bidder should incorporate the same in his bid documents.

Contractor:
Date:

Executive Officer:
Date:

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6. The cost of the bidding documents (non-refundable) shall be paid online through Net Banking/NEFT/RTGS at portal <http://www.eproc.punjab.gov.in>.
7. Bid Security/Earnest Money Deposit (EMD) of the amount specified for the Project/Work(s) in the table above shall be paid online through Net Banking/NEFT/RTGS at portal

Contractor:
Date:

Executive Officer:
Date:

- <http://www.eproc.punjab.gov.in>
8. Bid(s) must be submitted online through an e-portal <http://www.eproc.punjab.gov.in> before the time specified in the table above (as per server clock). The department does not take any responsibility for the delay caused due to non-availability of internet connection or network traffic jam etc. for online bids.
 9. Bid documents consisting of qualification information and eligibility criterion of bidders, plans, specifications, drawings, the bill of quantities of the various classes of work to be done and the set of terms & conditions of contract to be complied with by the Contractor can be seen on website <http://www.eproc.punjab.gov.in> and scanned copies of the required documents and information as per section-2 (Formats & Annexure) should be attached in the Technical Bid as prescribed in the SBD.
 10. Uploaded documents of valid successful bidders will be verified with the original before signing the agreement. The valid successful bidder has to provide the originals to the concerned authority on receipt of such letter, which will be sent through registered post/E-mail/courier.
 11. Standard Bidding Documents (SBD) is not to be uploaded by the bidder. The bidder has to only agree/disagree on the conditions in the SBD. The bidders who disagree on the conditions of SBD, cannot participate in the tender.
 12. Technical Bids will be opened on-line on the day & time as specified in the above table, in the presence of the bidders who wish to attend. If the office happens to be closed on the date of receipt of the bids as specified, the bids will be received and opened on the next working day at the same time and venue.
 13. Bid(s) once submitted online cannot be resubmitted or withdrawn.
 14. Conditional bids and the bids not meeting the qualifying criteria on the date of receipt of bids shall be summarily rejected.
 15. The undersigned has the right to accept or reject any or all bids without assigning any reason.

SD/-
Signature of Executive Officer

Contractor:
Date:

Executive Officer:
Date:



ashwani kaushik <kaushikashwani278@gmail.com>

Reply to show cause notice filed by Respondent No. 2 in EA 29 of 2025 i.e. Prasher Dev Sharma vs State of Punjab

1 message

ashwani kaushik <kaushikashwani278@gmail.com>

Wed, Jul 16, 2025 at 8:34 PM

To: "Victorynation555@gmail.com" <Victorynation555@gmail.com>

Dear Sir,

Please find attached the Reply to show cause notice filed on behalf of Respondent No. 2 i.e. Municipal Council, Jagraon in EA 29 of 2025

Kindly treat this as an advance service and acknowledge the receipt of the same.

This is for your record.

Best Regards

Ashwani Kaushik

Advocate

on behalf of

Mr. Prashant Manchanda

**Reply to show cause notice filed by Respondent No 2 in EA 29 of 2025 Prasher Dev Sharma vs State of****Punjab.pdf**

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